

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 570/99

New Delhi, this the 12th day of October, 1999

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Shri Kuldip Singh, Member (J)

(6)

Sudhir Kumar s/o Rammurti,
employed as Asstt in the
Armed Forces Headquarters Civil
Service, Ministry of Defence,
Presently on deputation to
Central Vigilance Commission as
Section Officer.

...Applicant

(In person)

Versus

Union of India through:

1. Secretary,
Ministry of Defence,
South Block, New Delhi.
2. Defence Secretary,
Ministry of Defence,
South Block, New Delhi.
3. JS (Trg) & C.A.O.,
Ministry of Defence,
C-II Hutmants, Dalhousie Road,
New Delhi.
4. Sh. K.K. Tiwari, ACSO,
c/o JS (Trg) & C.A.O.,
Ministry of Defence,
C-II Hutmants,
New Delhi. Respondents

(By Advocate: Shri S.M. Arif with Sh. Trilochan Rout,
departmental representative)

O R D E R (ORAL)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

1. Applicant impugns the respondents' Select List dated 3.3.1998 (Annexure A-1) and also seeks a direction to respondents to pass a speaking order on his Revision Petition dated 9.2.1999. Cost has also been prayed for by the applicant.

2

2. We have heard the applicant, Shri Sudhir Kumar, who is present in person and respondents' counsel Shri S.Mohd. Arif.

3. Our attention has been invited to the Tribunal's order dated 20.11.1992 (Annexure R-II) in TA 356/85. (M.G. Bansal & Ors. vs. Union of India & Ors), and it is stated on behalf of respondents that pursuant to the aforesaid order, all the select lists right from 1968 onwards are being reviewed.

4. In respondents' reply to the OA, filed on 9.7.1999, it has been stated that respondents had reviewed the select lists upto 1993. Shri Arif states that further progress has been made in this direction and as of today respondents have reviewed the select list upto 1995. He further states that the select list for the year 1998, which the applicant has impugned in this OA, will be reviewed and appropriate orders will be passed by 31st December, 1999 positively.

5. Noting this statement made by Shri Arif, counsel for respondents upon instructions from Shri Trilechan Rout, Departmental representative who is present in the court, we dispose of this OA with a direction that whatever consequential benefits are admissible to the applicant pursuant to such review should be made available to him as expeditiously as possible, thereafter. *2*

(8)

6. If upon completion of the review and orders passed by respondents thereon, any grievance still survives, it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

7. Pursuant to the review, respondents should also dispose of applicant's Revision Petition dated 9.2.1999 by a speaking order, in accordance with law, under intimation to him.

8. The O.A. stands disposed of accordingly.

Kuldeep
(Kuldeep Singh)
Member (J)

na

Arvind Singh
(S.R. Adige)
Vice-Chairman (A)